

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO - 2323**  
ANSWERED ON- 23/03/2022

**ABANDONED MOTOR VEHICLES ON ROADS**

2323. DR. ASHOK BAJPAI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is aware that the cities having population of more than 10 lakhs have a large number of abandoned, unusable motor vehicles lying on the roads which create hardship and traffic issues for the road users; and
- (b) the current status of the policy and its enforcement by Government to scrap the outdated motor vehicles?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) The Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy for creation of an ecosystem to phase out unfit and polluting vehicles in the country. The following notifications have been issued to scrap such vehicles which are also available on the Ministry's website :-

(i) GSR Notification 653 (E) dated 23.09.2021:- Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). The notification has come into force with effect from 25<sup>th</sup> September, 2021.

(ii) GSR Notification 192(E) dated 10.03.2022: - Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility Amendment) Rules, 2022 provides for amendments in GSR Notification 653(E) dated 23.09.2021.

(iii) GSR Notification 175 (E) dated 04.03.2022:- Regarding amendment to Rule 58 of Central Motor Vehicles Rules, 1989 for providing no dues to a vehicle for scrapping and rule 52 of Central Motor Vehicles Rules, 1989 for voluntary cancellation of registration certificate of a vehicle.

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